ASSAM ACT V OF 1974

(Received the assent of the Governor on the 23rd January, 1974) THE ASSAM LIQUOR PROHIBITION (AMENDMENT) ACT, 1973

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An

Act

to amend the Assam Liquor Prohibition Act, 1952.

Preamble.

Whereas it is expedient to amend further the Assam Liquor Prohibition Act, 1952 (Assam Act I of 1953), hereinafter called the Principal Act, for the purpose hereinafter appearing; --

It is hereby enacted in the twenty-fourth year of the Republic of India as follows:-

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Liquor Prohibition (Amendment) Act, 1973.
 - (2) It shall have the like extent as the Principal Act.
 - (3) It shall come into force on the First day of April, 1973.

2. For sub-sections (2) and (7) of section 2 of section 2 of the principal Act, the following shall be of Assam Act, substituted, namely:

- 2. (2) "State Prohibition Council" means the body of a non-official residents of the State as may be constituted by the State Government by notification in the official Gazette.
- 2. (7) "Prohibition Officer" means a person appointed under section 17 (3) of the Act.

Amendment of Assam Act, I of 1953.

- 3. For section 17 of the Principal Act, the of section 17 following shall be substituted, namely:-
 - 17. (1) The State Government may, by notification in the official Gazette, constitute for the State and for such period as it may deem fit, a State Prohibition Council consisting of two or more non-official residents of the State as may be prescribed by the State Government. The State Government may also, by like notification, dissolve or reconstitute any such Council.

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- (2) The State Prohibition Council may, by notification in the official Gazette, constitute for a district or part thereof and for such period as it may deem fit, Prohibition Committees consisting of two or more non-official residents of the district. The State Prohibition Council may also, by like notification, dissolve or reconstitute such prohibition Committees.
 - (3) For the purposes of Sections 10 and 11 of the Act, the State Government may, by notification in the official Gazette, appoint any member of a Prohibition Committee by virtue of office or otherwise to be a Prohibition Officer and the relation of officers so appointed to the State Prohibition Council shall be such as may be prescribed.
 - (4) The duties to be performed by the State Prohibition Council and Prohibition Committees and the relation between the Council and the Committees and the relation of such Committees to the Council shall be such as may be prescribed.

4. In sub-section (2) (a) of section 23 of the principal Act, for the word "Commissioner" the Act, I of words "State Prohibition Council" shall be substituted.